

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

Jord Engineers India Ltd.

**Vs**

Punj Lloyd Ltd.

**(IB)-30(PB)/2018**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Coram:**

**Order delivered on 16.02.2018**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Atul Batra, Advocate**

**For the Respondent(s):-**

**Ms. Mrinal Bharti, Advocate**


**ORDER**

Learned Counsel for the petitioner states that there is an amicable settlement arrived at between the parties and he has instructions to apply for withdrawal of the petition with liberty to revive the proceedings, if such a situation arises. Learned Counsel for the respondent has accepted the aforesaid submission.

In view of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, we grant permission to withdraw the petition.

Accordingly, the petition is dismissed as withdrawn in terms of the prayer made.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**